

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH



No. OA 350/01715/2016

Date of order : 6.12.2016

Present: Hon'ble Justice Shri Vishnu Chandra Gupta, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

PRITAM JANA

VS

UNION OF INDIA & ORS.

For the applicants : Ms.S.Roy, counsel
Mr.M.Roy, counsel

For the respondents : None

O R D E R

Justice V.C.Gupta, J.M.

We have heard the ld. Counsel for the applicants and the ld. Counsel for the respondents.

2. Bimal Jana is a land looser as his land was acquired by the Central Government for execution of Deshpran Nandigram Special Railway Project. In pursuance of a scheme to give compassionate appointment to one of the family members of the land looser, Pritam Jana, the son of the land looser Bimal Jana applied for compassionate appointment by moving an application in the prescribed format on 12.9.16 through registered post. It has been contended that this application has not been considered so far.

3. It has been pointed out that similarly situated persons have been granted the benefit of the scheme. After hearing the matter at the admission stage we are of the view that the matter can be disposed of without issuing notice.

4. Hence we dispose of the matter finally at the admission stage without issuing any notice to the respondents and without making any comment on the merits of the case. We direct the respondents to consider the claim of the applicant be considered for compassionate appointment under the land looser

scheme and disposed of within three months from the date of production of the certified copy of this order and intimated to the applicant.

5. The OA is therefore finally disposed of. No order is passed as to costs.

(JAYA DAS GUPTA)
MEMBER (A)

(JUSTICE VISHNU CHANDRA GUPTA)
MEMBER (J)

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